

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: 22 210/88

199

~~Ex-Axx~~ NO:

DATE OF DECISION 15.12.92

U V Bagwe

Petitioner

K D M Tiwari

Mahmudul Hasan

Mr. G S Walia

Advocate for the Petitioners

Union of ~~Vendors~~ & Ors.

Respondent

Mr. A L Kasture

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice S K Dhaon, Vice Chairman

The Hon'ble ~~Ms.~~ Usha Savara, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Sub
Vice Chairman

trk/-

mbm*

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESOT ROAD, BOMBAY-1

OA NO. 210/88

1. UDAY VITHAL BAGWE
2. KISHAN DEV M. TIWARI
3. MAHMUDUL HASAN
Ex. Substitute
Bombay Division
Western Railway
Bombay 8

Applicants

V/s

1. Union of India
through General Manager
Western Railway
Churchgate, Bombay 20
2. General Manager
Western Railway
Churchgate, Bombay-20
3. Divisional Railway Manager
Bombay Division
Western Railway, Bombay 8

Respondents

Coram: Hon. Shri Justice S K Dhaon, V.C.
Hon. Ms. Usha Savara, Member(A)

APPEARANCE:

Mr. G S Walia
Counsel
for the applicant

Mr. A L Kasture
Counsel
for the respondents

ORAL JUDGMENT:

DATED: 15.12.1992

(Per: S K Dhaon, Vice Chairman)

The applicants were employed as seasonal casual labourers. Their services were discontinued. They came to this Tribunal by means of this Original Application way back in the year 1988.

2. A reply has been filed. In the reply it is asserted that the applicants were employed as seasonal casual labours and not as substitutes in the Group-D service. They were asked to go home. Later on they were

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called upon to resume duty, but they failed to do so. That is why persons alleged to be junior to them were given jobs of casual labour.

3. We have no doubt that, if and when vacancies arise, the applicants will be considered for giving suitable job in preference to persons junior to them. With these directions this application is disposed of finally but without any order as to costs.

U. Savara
(Usha Savara) 15.12.1972
Member (A)

S K Dhaon
(S K Dhaon)
Vice Chairman